

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **19th** Day of **September**, 2019)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)

Original Application No.330/942/2019
(U/S 19, Administrative Tribunal Act, 1985)

Umme Habiba a/a 37 years W/o Late Qutbul Alam, presently residing at H. No.115/2, Amanat Manzil, Near Badi Masjid Bairoon Tola, City & District – Etawah.

..... **Applicant**

By Advocate: **Shri Zain Abbas**

Versus

1. Union of India, through its Principal Secretary, Ministry of Human Resource Development Department of School Education & Literacy, Govt. of India, New Delhi.
2. Navodaya Vidyalaya Samiti, An Autonomous Organization under Ministry of HRD Department of School Education & Literacy 7, Govt. of India, B-15, Institution Area, G.B. Nagar, Sector-62, Noida, UP through its Commissioner.
3. Deputy Commissioner, Navodaya Samiti, Lucknow Region U.P.
4. Principal, Jawahar Navodaya Vidyalaya, Bulkan, District Bulandshahar, U.P.

..... **Respondents**

By Advocate: **Shri Pankaj Srivastava**

O R D E R

Shri Zain Abbas, Advocate, is present for the applicant.

Shri Pankaj Srivastava, Advocate is present for respondents.

2. This Original Application (OA) has been filed by the applicant, Umme Habiba, for the following relief:-

"(i) issue an order or direction directing the respondents to pay the outstanding dues of the deceased husband of the applicant, such as, Gratuity, Provident Fund, Family

Pension and Group Insurance, to the applicant which is pending since 04.10.18, within a period to be specified by the Hon'ble Tribunal.

- (ii) *issue an order or direction directing the respondents to decide the representation of the applicant dated 04.10.18.*
- (iii) *Pass such other or further order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case; and*
- (iv) *award cost to the applicant."*

2. Brief facts of the Original Application (OA) are that the husband of the applicant was working as Lecturer (PGT) in Economics Department under respondent No.4 and he was posted at Jawahar Navodaya Boklana, District- Bulandshahar. He expired on 06.10.2015 in an accident. The applicant seeks retiral dues of her husband which have not been paid to her despite representation dated 04.10.2018 moved by the applicant. Copy of representation dated 04.10.2018 is available on record as Annexure A-1.

3. Counsel for the applicant submitted that applicant will be satisfied if respondents are directed to decide representation dated 04.10.2018 (Annexure A-1) by a reasoned and speaking order within specified time frame.

4. In view of the aforesaid limited prayer made by counsel for the applicant but **without commenting anything on merits**

of the case, the instant Original Application is disposed off with the direction to the Competent Authority among the respondents to decide the representation of the applicant dated 04.10.2018 (Annexure A-1) by a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order and communicate the decision so taken by the respondents to the applicant in writing. No costs.

(Justice Bharat Bhushan)
Member (Judicial)

Sushil